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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

R.A. No. 203/95 IN New Delhi, dated the 16th Aug. 95
O.A. 1754/94

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri D.S. Dutta,
S/o Shri Teja Singh Dutta,
R/o C-7/65-B, Keshavpura, ... APPLICANT
Delhi-110035.

(In person)

VERSUS

1. Union of India through the Secretary-cum-Chairman, Telcom Board, Deptt. of Telcom., Ministry of Communications, Sanchar Bhawan, New Delhi-110001.
2. The Secretary/Member Finance, Telecom Commission, Deptt. of Telecom., Ministry of Communications, Sanchar Bhawan, New Delhi-110001.

.... RESPONDENTS

ORDER (BY CIRCULATION)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application bearing No. RA-203/95 Shri D.S. Dutta has sought review of judgment dated 19.5.95 in O.A. 1754/94 D.S. Dutta Vs. UOI.

2. It is clear that under the guise of a Review Application the applicant has actually sought to appeal against the impugned order. This is not permissible.
3. A perusal of the contents of the Review Application makes it abundantly clear it does not fall within the scope and ambit of Order 47 Rule 1 CPC under which alone any judgment/decision/order of the Tribunal can be reviewed.
4. This Review Application is therefore rejected.

Arifolge
(S.R. ADIGE)
Member (A)